

DISTRICT: BANKURA

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BRANCH, KOLKATA, WEST BENGAL
FINANCE CENTRE, 3RD FLOOR, NEW TOWN**

(Under Section 18(1) read with Section 14 and 15 of the National Green
Tribunal Act, 2010

Original Application No. of 2023

In the matter of:

Nirmal Kumar Singha, son of Arddhendu Singha, residing at Village and
Post office- Kapista, Police Station- Gangajalghati, District- Bankura, Pin-
722133.

..... Applicant

-Versus-

The State of West Bengal, service through the Principal Secretary,
Department of Environment, Government of West Bengal, 325, Sarat
Chatterjee Road, Mandirtala, Shibpur, Howrah-711102& Ors.

..... Respondents

PAPER BOOK



MR. SAHEB BANERJEE

Advocate

Bar Association Room No.16

High Court, Calcutta

(M) 7044033616

12 JUL 2023

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..... Respondents

INDEX

| Sl. NO. | Particular | Annexure | Pages |
|------------|------------------------------------------------------------------|----------|----------|
| 1. | Original Application | | 1 to 15 |
| 2. | Photo copy the said notice and representation | "A" | 16 to 20 |
| 3. | Photo copy of the false documents and government challan | "B" | 21 to 39 |
| 4. | Photo copy of the representation and First Information Report | "C" | 40 to 44 |
| 5. | Photo copy of the said representation | "D" | 45 to 47 |



SYNOPSIS

The applicant is a senior citizen of India, having ancestral property at Konra Mouza under Gangajalghati Police Station in Bankura District. There is some vacant land upon which your applicant has decided to implant sibling of trees. Your applicant has implanted 1100 sibling out of which 938 grown up, same of them ruin by different adverse circumstances like engross by goat etc. Highway authority of India has acquired the land for build up a bridge on river Shali. Your applicant has not been accepted compensation for two reason I) There is a pending of title suit (ii) your applicant has demanded for plant/afforestation of double quantum of trees before cutting the trees, which your petitioner submitted before the appropriate authority at the time of hearing. But on 19.06.2023 your applicant got information from a village person that 938 trees are cutting by using machine and your applicant reached the place on same day from Durgapur, and found some miscreant person has already been cut trees. Then your applicant lodge a complaint before the police station and thereafter before the Forest Ranger Gangajalghati Forest Range Office. Your applicant asked to the Forest Ranger how he has given permission to one Santi Sutradhar who is a wood merchant for cutting the trees, as there is no environment clearance. Forest Ranger replied in this matter there is no any requirement of environment clearance, he is the appropriate authority with enough power. All conversation has in videography by your applicant's son who is a journalist by profession.

Hence this application.

LIST OF DATES

- 12.08.2022 : Applicant raised objection for cutting trees.
- 12.08.2022 : Applicant submit written objection.
- 19.06.2023 : Miscreant persons cut the trees.
- 19.06.2023 : Applicant lodged complaint before the Gangajalghati Police Station.
- 19.06.2023: Applicant filed complaint before the Forest Ranger, Gangajalghati, Bankura.
- 20.06.2023 : Applicant made representation before the other respondent authorities.



DISTRICT: BANKURA

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BRANCH, KOLKATA**

O.A. No. _____ of 2023;
-And-

In the matter of :

An application under Section 14, 18(2)(e) of the National Green Tribunal Act, 2010 and Rule 8 of the National Green Tribunal (Practice and Procedure) Rule, 2011;

-And-

In the matter of :

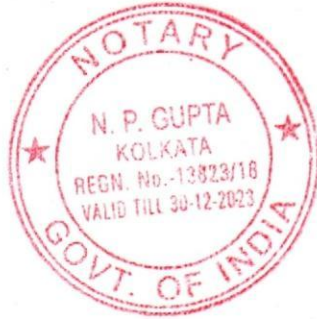
Nirmal Kumar Singha, son of Arddhendu Singha, residing at Village and Post office- Kapista, Police Station- Gangajalghati, District- Bankura, Pin- 722133.

..... Applicant

-Versus-

The State of West Bengal & Ors.

..... Respondents



DETAILS OF THE APPLICATION:

1. PARTICULARS OF THE APPLICANT:

Nirmal Kumar Singha, son of Arddhendu Singha, residing at Village and Post office- Kapista, Police Station- Gangajalghati, District- Bankura, Pin- 722133, Phone No.7797156665.

2. **PARTICULARS OF THE RESPONDENTS:**

1) The State of West Bengal, service through the Principal Secretary, Department of Environment, 5th floor, Pranisampad Bhawan, Block-LB-II, Salt Lake, Sector-III, Bidhannagar, Kolkata-700106. Email-psecy.env-wb@gov.in, Phone No.033-233522742.

2) The District Magistrate, Bankura, office at Administrative Building, Bankura Collectorate, Bankura, Post Office and Police Station- Bankura, District- Bankura, Pin-722101, Email- dm-bank@nic.in, Phone No.913242250304

3) The Superintendent of Police, Bankura, Lalbazar Bus Stop, Bankura, Post Office and Police Station- Bankura, District- Bankura, Pin-722101, Phone No.0342250305, Email- spbankura@gmail.com

4) Special Land Acquisition Officer, Bankura, office at near Administrative Building, Bankura Collectorate, Bankura, Post Office and Police Station- Bankura, District- Bankura, Pin-722101, Phone No.03242250757, Email- admdbnk@gmail.com

5) District Forest Officer (South), Bankura, Link Road, Machantala, Patpur, Tamlibandh Jail Road, Post Office and Police Station- Bankura, District- Bankura, Pin-722101, Phone No. 03242-250307 Email- dfosouth.bks@gmail.com,

6) Sub-Divisional Officer, Bankura, office at Administrative Building, Bankura Collectorate, Bankura, Post Office and Police Station- Bankura, District- Bankura, Pin-722101, Phone No.9475900018, Email- sdosadarbankura@gmail.com

- 7) Forest Range Officer, Gangajalghati Range, Village and Post Office- Gangajalghati, P.S.- Gangajalghati, District- Bankura, Pin-722133, Phone No. 0-03242-250307 Email- dfosouth.bks@gmail.com
- 8) Inspector-in-Charge, Gangajalghati Police Station, Village and Post Office- Gangajalghati, P.S.- Gangajalghati, District- Bankura, Pin-722133, Phone No. 9147888918, Email- ocgghatips@gmail.com
- 9) Forest Beat Officer, Gangajalghati, Village and Post Office- Gangajalghati, P.S.- Gangajalghati, District- Bankura, Pin-722133, Phone No. 7595078017. Email - dfosouth.bks@gmail.com
- 10) Santi Sutradhar, residing at Village and Post Office- Kapista, Police Station- Gangajalghati, District- Bankura, Pin- 722133.

3. PARTICULARS OF THE ORDER ACTION AGAINST WHICH THIS APPLICATION IS MADE :

The applicant is a senior citizen of India, having ancestral property at Konra Mouza under Gangajalghati Police Station in Bankura District. There is some vacant land upon which your applicant has decided to implant sibling of trees. Your applicant has implanted 1100 sibling out of which 938 grown up, same of them ruin by different adverse circumstances like engross by goat etc. Highway authority of India has acquired the land for build up a bridge on river Shali. Your applicant has not been accepted compensation for two reason I) There is a pending of title suit (ii) your applicant has demanded for plant/afforestation of double quantum of trees before cutting the trees, which your petitioner submitted before the appropriate authority at the time of hearing. But on 19.06.2023 your applicant got information from a village person that 938 trees are cutting by using machine and your applicant reached the place on same day from Durgapur, and found some miscreant person has

already been cut trees. Then your applicant lodge a complaint before the police station and thereafter before the Forest Ranger Gangajalghati Forest Range Office. Your applicant asked to the Forest Ranger how he has given permission to one Santi Sutradhar who is a wood merchant for cutting the trees, as there is no environment clearance. Forest Ranger replied in this matter there is no any requirement of environment clearance, he is the appropriate authority with enough power. All conversation has in videography by your applicant's son who is a journalist by profession.

4. **JURISDICTION OF THE TRIBUNAL :**

This application relates to cause of illegal cutting of 938 trees from your applicant land by some unscrupulous bellows greedy person with the help of government officials and this Hon'ble Tribunal has jurisdiction to adjudicate upon the dispute in question.

5. **FACTS OF THE CASE:**

5.1 That the applicant is a senior citizen of India and a retired government employee, has endeavour to protect the environment.

5.2 That the applicant has realized to implant trees in the vacant land to save the world from global warming. In this regard your applicant has implanted trees on his vacant land, by expanding his own money.

5.3 That the applicant has implanted 1100 trees on plot no.815 Mouza-Kapila, J.L. No. 105, Police Station- Gangajalghati, District- Bankura out of this 938 was grown up by rearing of your applicant.

5.4 That the National Highway Authority of India has decided to build up a bridge over shali river and issued a notice for acceptance of



compensation to your applicant. In the course of hearing before the Special Land Acquisition Officer, Bankura on 12.08.2022, your applicant raised objection of cutting trees without plant/afforestation of double number of trees and filed an objection by written format, but the concerned authority denied to accept the same rather requested to write only ground that a civil suit is pending in connection with the land. Your applicant then submitted a written complaint on 12.08.2022 as per wish of Special Land Acquisition Officer.

Photo copy the said notice and representation are collectively annexed herewith and marked with letter "A".

5.5. Your applicant states that he has received information that Forest Beat Officer Gangajalghati Range has inspected the land and has given consent to cut the trees and all formality has conducted in presence of him.

5.6 Your applicant states that forest range officer by his malafide intention has given permission to cut the 938 trees.

5.7. Your applicant states that one Santi Sutradhar who is a wood merchant has manufactured false unfilled document with the help of a legal practitioner and a notary who have claimed that they identified them as a bonafide person. This all unfilled documents have sanctioned by the Forest Ranger by ignoring the Indian Forest Act and allied rule framed thereunder.

Photo copy of the false documents and government challan are collectively annexed herewith and marked with the letter "B".

5.8. Your applicant states that Bankura District is a tropical Zone where rainfull is less and has deficiency of water, in such situation there is required to save the Forest in this area. But due to nexus with

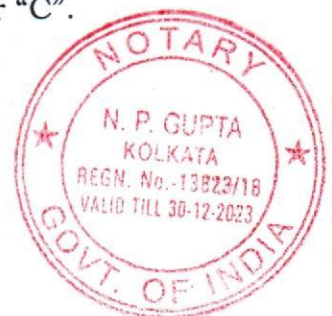
government officer and some wood merchant forest area is decreasing, in everywhere of Gangajalghati Forest Range there is going on cutting of trees here and there, everyone of the administration from top to bottom very much aware about the situation but not coming out to stop the illegality. Your applicant's son has recorded conversation with Forest Ranger and Wood Merchant in the office of Forest Ranger.

Your applicant crave leave to submit the videography at the time of hearing if necessary.

5.9. Your applicant states that the government has issued notice to acquire the land and the valuation of the trees has also been determined by the Special Land Acquisition Authority, so in such circumstances these all trees are also a government property. But the concerned authority after receiving information about illegal cutting of trees has not been take any action against the greedy person.

5.10. Your applicant states that in this matter of illegal cutting of trees some persons who are involved against them your applicant has filed a complaint before the Gangajalghati Police Station on 19.06.2023 and the police authority has started a bailable First Information Report after lighting the case, without enter into the gravity of offence, has given direction upon a Assistant Sub-Inspector to investigate the matter, where there is a direct involvement of Forest Range Officer and Forest Beat Officer Gangajalghati Range. Your applicant on the same day has filed a complaint before the Forest Range Officer, by describing the incident.

Photo copy of the representation and First Information Report are collectively annexed herewith and marked with the letter "C".



5.11 Your applicant states that he has made representation on 20.06.2023 through speed post to the District Magistrate, Bankura and District Forest Officer, Bankura. But the Administrative Authority is not taking any action against this illegal activity and as a result Forest of Bankura District is being destroyed by indulgence of Administrative Authority.

Photo copy of the said representation is annexed herewith and marked with letter "D".

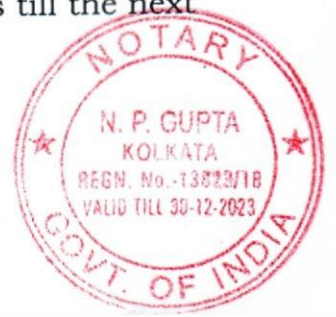
6. That the illegal cutting of trees in question is running illegally in the following manner :-

a) Enforcement of and monitoring the National Forest Policy, 1988 introduced by the Government of India in heading strategy has describe about afforestation, Social Forestry & Farm Forestry.

b) The Government of West Bengal has legislated West Bengal Trees (Protect and Conservation in Non Forest Areas) Act 2006, but illegal cutting of trees in question is running without justifying the provision of law by the Forest Ranger.

c) The said illegal mining is violating the provisions of West Bengal Trees (Protect and Conservation in Non Forest Areas) Act 2006 and is not complying with the provisions of the said guidelines regarding the protection of trees in village non forest area.

6.1 That pursuant to the judgement and order passed by Hon'ble National Green Tribunal in its Order dated 31.05.2023 in O.A. No. 80 of 2023 in the matter of Sarang Yadwakar Vs Pune Municipal Corporation directed the PMC relief not to cut any trees till the next date of hearing.



- 6.2 That Hon'ble Supreme Court of India in the case citizen for Green Doon Vs Union of India on 16th November 2021 has restrained to further felling of trees by giving liberty to agitate before Hon'ble National Green Tribunal.
- 6.3 That inspite of having not fulfil the terms of the guidelines in National Forest Policy 1988 declared by the Government of India and having no consent to cut trees by anyone own will.
- 6.4 That the applicant is a senior citizen is realizing the plant/afforestation of trees to protect the earth from ultra violet ray of sun and also from Global Warming. Thus the applicant lodged complaint to the respondent authorities and/or made representations before their good office. But till then no steps have been taken to prevent from the illegal cutting of trees. Accordingly kind intervention this Hon'ble Tribunal is highly warranted.

7. **GROUND S :-**

- I. For that illegal cutting of trees is going on in mouza Konra, J.L. No. 105, Plot No. 815, under Police Station- Gangajalghati, District- Bankura.
- II. For that the Forest Ranger who is responsible for protection of trees is involve in the matter of illegal cutting of trees.
- III. For that the Forest Ranger illegally misusing his power by misinterpretation of statue.
- IV. For that everyday trees are decreasing in Gangajalghati area due to illegal nexus of forest ranger, District Administration and local wood merchant.

- V. For that illegal cutting of trees are directly effecting on environment as a result rain is not falling at the time of rainy season.
- VI. For that by this illegal cutting of trees is seriously threatening on environment and ecology.
- VII. For that the said illegal cutting of trees are violating the government policy about conservation of forest.

8. **RELIEF SOUGHT FOR:**

By this application the applicants seek following reliefs:-

- i) The application/petition be allowed as above with all reliefs.
- ii) That the said act is enacted by the legislature for special purpose of curbing illegal axing of trees within rural areas, therefore the acts of the respondents itself without the very purpose of the act and therefore direction be given to respondents shall be followed scrupulously and that the existing tree authority shall be abolished, turned down and all its operations shall be restricted till formation of new tree authority as per provisions of Indian Forest Act, 1927;
- iii) Permission granted by the Forest Ranger be quashed and set aside and be held as null and void;
- iv) The Hon'ble Tribunal may kindly be pleased to call all records and proceeding of tree and details with quantitative date for last five years.
- v) The respondents be perpetually restrained from taking decision to cut old and new trees in Bankura District and further perpetually restrained from causing harm to birds nest and trees on the said District.

- vi) It is humbly prayed to this Hon'ble Tribunal to appoint court commissioner to verify the factual position of the spot and to file his report before this Hon'ble Tribunal.
- vii) It is humbly prayed to this Hon'ble Tribunal that, if respondents or any citizen wants to cut any trees within the jurisdiction of respondents, they must inform to this Hon'ble Tribunal by filing affidavit for necessary permission.
- viii) That the application of the applicant may kindly be decreed with costs.
- ix) That any necessary amendment in application kindly may allow.
- x) Any just, equitable order in the interest of environment and justice may be passed.



9. **INTERIM ORDER AS PRAYED FOR:**

During pendency and final hearing and disposal of the present application on merits the illegal and indiscriminate cutting of trees in mouza- Konra, J.L. No. 105, Plot No. 815 under Police Station- Gangajalghati, District- Bankura, restrain by an temporary injunction and status quo to be maintained till final disposal.

10. **LIMITATION:**

Under the provisions of the relevant statute this application is within the period of limitation as the illegal cutting of trees has took place on 19.06.2023 and the application is within the 60 days of the incident.

Nirmal Kumar Singh

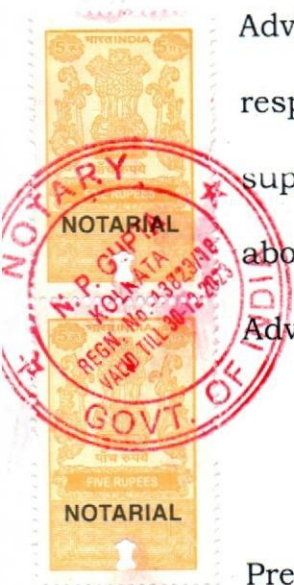
11. **CAUSE OF ACTION:**

Cause of Action arose on 19.06.2023 and subsequently it is still going on when the concerned authority has not been take any action against the unscrupulous person.

Sl. No. 26/23

VERIFICATION

I, Nirmal Kumar Singha, son of Arddhendu Singha, aged about 82 years, by faith-Hindu, by occupation-Retired Serviceman, residing at Village and Post office- Kapista, Police Station- Gangajalghati, District- Bankura, Pin- 722133, do hereby verify that the contents of paragraphs 6 to 8 are to my knowledge and those made in paragraphs 1 to 5 are leased on Legal Advice and those made in rest paragraphs and prayer portions are my respectful submissions before this Hon'ble Tribunal and I have not suppressed my materials facts in this case and do also verify and sign the above verification of the application at the chamber of the Learned Advocate on Record.



Prepared in my office
Identified by me

Signature of the applicant
Nirmal Kumar Singha

Sahab Banerjee
Advocate
w.B. 640/2012

Read over and explained and
verified by me

F.T.I.(s)/Signatures(s) of the
Executant/s attested by me on Identification

NARENDRA PRASAD GUPTA
NOTARY
GOVERNMENT OF INDIA
REGN. NO.-13823/2018
&
ADVOCATE, HIGH COURT CALCUTTA-
8, Old Post Office Street (Ground Floor)
Opp. F-Gate (High Court)
Mob.-8810576674
9883135090

Sahab Banerjee
Advocate

12 JUL 2023

NARENDRA PRASAD GUPTA, NOTARY
Advocate, HIGH COURT, KOLKATA
Regd. No.-13823/2018, Govt. of India

Place : Kolkata
Date : 12.07.2023

To
The Registrar
National Green Tribunal, Eastern Zone,
Kolkata

Notice Under Section 3G, 3H(2) of the Act - 48 of 1956

Name of the Project : CONSTRUCTION OF BRIDGE OVER SHALI REVER

L.A Case No : 02 of 16-17

To,

Name: NIRMAL KUMAR SINGHA

S/O-W/O: ARJUNHENDU

Address: KONRA

Verified
 N.P. GUPTA
 19.07.22

Notice is hereby given that in the above L.A Case in which you have been treated as a person interested , an award was made by me on 30/06/2022 under section 3H (2) of NH Act'1956. The sum payable to you is Rs. 302480.81/- as per schedule given below.

If you are willing to accept payment , you should appear before me personally or by a dully authorized agent on 15/07/22 at 12:00 noon at Gobindadham G.P. Office. Interest will not be Payable in case of failure to appear.

Process No.590(386)/LA

Date: 30/06/22

Place : Bankura

Competent Authority of Land Acquisition
and ADM (LA), Bankura.

Date:

Schedule

Mouza : KONRA

J.L : 105

P.S : G.GHATI

| Awar d SI No | Plot No | Acq. Area in Acre | Share | Rate Per Acre | Land Value in Rs | Multipl ying Land Value in Rs | Struct Value in Rs | Trees value in Rs | Solatiu m in Rs | Addl. Cost in Rs | Total in Rs |
|--------------|---------|-------------------|-------|---------------|------------------|-------------------------------|--------------------|-------------------|-----------------|------------------|-------------|
| 410 | 809 ✓ | 0.005 | 1430 | 6898223 | 4932.23 | 5425.45 | 0.0 | 0.0 | 5425.45 | 3304.73 | 14155.64 |
| 422 | 811 ✓ | 0.02 | 313 | 3780000 | 2366.28 | 2602.91 | 0.0 | 0.0 | 2602.91 | 1585.47 | 6791.29 |
| 429 | 812 ✓ | 0.02 | 446 | 3780000 | 3371.76 | 3708.94 | 0.0 | 0.0 | 3708.94 | 2259.17 | 9677.04 |
| 447 | 814 ✓ | 0.04 | 312 | 3780000 | 4717.44 | 5189.18 | 0.0 | 0.0 | 5189.18 | 3160.81 | 13539.18 |
| 450 | 815 ✓ | 0.53 | 446 | 3780000 | 89351.6 | 98286.8 | 0.0 | 938 | 99224.8 | 59868.0 | 258317.6 |
| | | | | | 4 | | | | | 5 | 6 |

Grand Total

302480.8

N.B.: - You are requested to bring with you a proper identifier, Voter identifier, Voter identity card or any Identity card bearing photo along with xerox copy, revenue stamp for payment of Rs. 5000/- and above and non judicial stamp worth Rs. 50/- in case of payment above Rs. 1 Lakh.

To,

The District Magistrate,
Bankura District.

Ref :- L.A. Case No. 0. of 16-17.

Respected Sir (s),

I, Sri Nirmal Kumar Singha, son of Late Ardhendu Sekhar Singha, resident of Village & Post – Kapista, Police Station – Gangajal Ghati, District – Bankura, Pin. - 722133, West Bengal would like to inform you that -

I, being the Plaintiff have filed a Suit for Partition, bearing Title Suit No. 16 of 2021 before the Court of **Ld. Civil Judge (Senior Division), Bankura** against (i) Sri Anil Kumar Singha, son of Late Ardhendu Sekhar Singha, (ii) Sri Tarun Kumar Singha, son of Late Ardhendu Sekhar Singha, (iii) Smt. Kanchan Singha, daughter of Late Ardhendu Sekhar Singha, all are of Village & P.O. – Kapista, P.S. – Gangajal Ghati, District – Bankura, (iv) Smt. Ashalata Singha, wife of Indranarayan Singha, of Village – Bordi, P.S. & District – Bokachara, Jharkhand, (v) Smt. Annakali Singha, wife of Sankar Singha, of Village – Nutangara, P.O. & P.S. – Ranigunj, District – Paschim Burdwan and (vi) Sri Nabakumar Singha, son of not known, resident of Village, Post & Police Station – Salbani, District – Paschim Midnapur, Pin. – 721147, West Bengal, impleading them as Defendants in respect of schedule mentioned properties. In the said Title Suit Order of **Status-Quo** is still in force in respect of schedule mentioned properties. I annexed herewith the certified copy of order along with Complaint for your kind perusal.

In the premises I am requesting you not to disburse any amount to the above named six persons in respect of the schedule mentioned properties, till disposal of the above numbered Title Suit.

Schedule of the Properties

District - Bankura, Police Station - Gangajal Ghati, Mouza - Konra, J.L. No. 105, Plot Nos. 809, 811, 812, 814 and 815.

Thanking you,

Yours' faithfully,

Nirmal Kumar Singha

Dated : 12/08/22

D-6858
SL
12.8.22
Receiving Officer
Central Receiving Section
Bankura Collectorate
(Contents not verified)



To,

The Special Land Acquisition Officer
&
A.D.M. (LA), Bankura.

Ref :- L.A. Case No. 02 of 16-17.

Respected Sir (s),

I, **Sri Nirmal Kumar Singha**, son of Late Ardhendu Sekhar Singha, resident of Village & Post – Kapista, Police Station – Gangajal Ghati, District – Bankura, Pin. - 722133, West Bengal would like to inform you that -

I, being the Plaintiff have filed a Suit for Partition, bearing **Title Suit No. 16 of 2021** before the Court of **Ld. Civil Judge (Senior Division), Bankura** against (i) Sri Anil Kumar Singha, son of Late Ardhendu Sekhar Singha, (ii) Sri Tarun Kumar Singha, son of Late Ardhendu Sekhar Singha, (iii) Smt. Kanchan Singha, daughter of Late Ardhendu Sekhar Singha, all are of Village & P.O. – Kapista, P.S. – Gangajal Ghati, District – Bankura, (iv) Smt. Ashalata Singha, wife of Indranarayan Singha, of Village – Bordi, P.S. & District – Bokachara, Jharkhand, (v) Smt. Annakali Singha, wife of Sankar Singha, of Village – Nutangara, P.O. & P.S. – Ranigunj, District – Paschim Burdwan and (vi) Sri Nabakumar Singha, son of not known, resident of Village, Post & Police Station – Salbani, District – Paschim Midnapur, Pin. – 721147, West Bengal, impleading them as Defendants in respect of schedule mentioned properties. In the said Title Suit Order of **Status-Quo** is still in force in respect of schedule mentioned properties. I annexed herewith the certified copy of order along with Plaint for your kind perusal.



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District - Bankura, Police Station - Gangajal Ghati, Mouza - Konra, J.L. No. 105, Plot Nos. 809, 811, 812, 814 and 815.

Thanking you,

Yours' faithfully,

Nirmal Kumar Singha

Dated: 12/08/22

12/08/2022
Receiving Office
Recording Section
Sp. Land Acq. Bankura
(Contents not Verified)

-19-

জেলা- বাঁকুড়া খতিয়ান নং- ১১৮৯ [০১০৬১০৫]
মৌজা- কোঁড় জে.এল.নং- ১০৫ থানা- গঙ্গাজলঘাটা



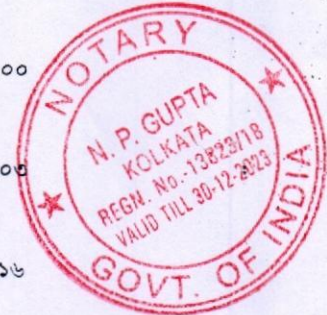
(১) রাজস্ব- টাকা খতিয়ান তৈরির তারিখ - 06/08/2020

(২) জমির পরিমাণ(এ)- ০.৯৩ (৩) মোট দাগের সংখ্যা- ৮

| | (৪) অগ্রস্বত্বের দখলকারের বিবরণ | (৫) স্বত্ব | (৬) মন্তব্য |
|---------|---------------------------------|------------|-------------|
| নাম- | নির্মল কুমার সিংহ | স্বত্ব | |
| পিতা- | অর্ধেন্দু | | |
| ঠিকানা- | নিজ | | |

(৭) অগ্রস্বত্বের নিজ দখলীয় জমি

| দাগ নং | জমির শ্রেণী | মন্তব্য | দাগের মোট পরিমাণ(এ) | দাগের মধ্যে অগ্রস্বত্বের অংশ | দাগের মধ্যে অগ্রস্বত্বের জমির অংশের পরিমাণ |
|--------|-------------|----------------------------|---------------------|------------------------------|--------------------------------------------|
| | | | | | একর হেক্টর |
| ৮০৯ | বাস্তু | * আগত খং নং - 7 ঘর-1 | ০.৬৬ | ০.১৪৩০ | ০.১০ |
| ৮১০ | পুকুর | আগত খং নং - 7 | ১.০০ | ০.১৪২৮ | ০.১৪ |
| ৮১১ | কানালী | আগত খং নং - 267 | ০.০২ | ০.০৩১৩ | ০.০১ |
| ৮১২ | কানালী | আগত খং নং - 267,7 | ০.০৮ | ০.০৪৪৬ | ০.০০ |
| ৮১৪ | বাইদ | আগত খং নং - 267 | ০.০৪ | ০.০৩১৩ | ০.০০ |
| ৮১৫ | বাইদ | আগত খং নং - 267,7 | ০.৬৩ | ০.০৪৪৬ | ০.০০ |
| ৮১৬ | বাস্তু | আগত খং নং - 267,7 | ৩.৪৭ | ০.০৪৪৭ | ০.১৬ |



TYPE COPY
19(A)
English Translation from Bengali Parcha

District Bankura Khatian No. 1189 (0106105)
Mouza- Koro J.L No. 105 Police Station- Gangalghati

(1) Tax Rupees Date of Khatian : 06.08.2020
(2) Total Land (Acre) – 0.93 (3) Total Nos. of Dag – 8

| | (4) Detail of Owner of property | (5) Rights | (6) Opinion |
|---------------|---------------------------------|------------|-------------|
| Name | Nirmal Kumar Singha | Raiyat | |
| Father's Name | Ardhendu | | |
| Address | Self | | |

(7) Right of the Tenant

| Dag No. | Classification of Land | Opinion | Total land of area (Acre) | Right of tenant within the plot | Right of tenant within the land |
|---------|------------------------|--------------------|---------------------------|---------------------------------|---------------------------------|
| 809 | Bastu | Kh. No.7 Ghar-1 | 0.66 | 0.1430 | 0.10 |
| 810 | Pukur | Kh. No.7 | 1.00 | 0.1428 | 0.14 |
| 811 | Kanali | Kh. No. 267 | 0.02 | 0.0313 | 0.01 |
| 812 | Kanali | Kh. No. 267,7 | 0.08 | 0.0446 | 0.00 |
| 814 | Baid | Kh. No. 267 | 0.04 | 0.0313 | 0.00 |
| 815 | Baid | Kh No. 267,7 | 0.63 | 0.0446 | 0.03 |
| 816 | Bastu | Kh. No. 267, 7 | 3.47 | 0.0447 | 0.16 |

- 20 -

জেলা- বাঁকুড়া খতিয়ান নং- ১১৮৯ [০১০৬১০৫]
মৌজা- কোঁড় জে.এল.নং- ১০৫ থানা- গঙ্গাজলঘাটা



(১) রাজস্ব- টাকা খতিয়ান তৈরির তারিখ - 06/08/2020

(২) জমির পরিমাণ(এ)- ০.৯৩ (৩) মোট দাগের সংখ্যা- ৮

| | (৪) অগ্রস্বত্বের দখলকারের বিবরণ | (৫) স্বত্ব | (৬) মন্তব্য |
|---------|---------------------------------|------------|-------------|
| নাম- | নির্মল কুমার সিংহ | রায়ত | |
| পিতা- | অর্কেন্দু | | |
| ঠিকানা- | নিজ | | |

দাগ নং জমির শ্রেণী মন্তব্য দাগের মোট দাগের মধ্যে দাগের মধ্যে
পরিমাণ(এ) অগ্রস্বত্বের অংশ অগ্রস্বত্বের জমির
অংশের পরিমাণ
একর হেক্টর

৮১৬ ঘর 1
৮১৭ তড়া ১১.০০ ০.০৪৪৬ ০.৪৯
আগত খং নং - 267,7

মোট দাগের সংখ্যা- আট মাত্র



Certified to be true copy u/s 76 of Indian Evidence Act,1872 (Act 1 of 1872)

Fees Received : Application Fee : Rs. 10, Authentication Fee : Rs. 10 x 2, Total fee : Rs. 30, Copy No.:21736

Digitally signed by SUKALYAN MANNA
Date: 2020.12.17 10:40:24 IST

Page ২ of ২

১৭/১২/২০২০ ১০:৪১ AM

TYPE COPY
20 (A)
English Translation from Bengali Parcha

District Bankura Khatian No. 1189 (0106105)
Mouza- Koro J.L No. 105 Police Station- Gangalghati

(1) Tax Rupees Date of Khatian : 06.08.2020
(2) Total Land (Acre) – 0.93 (3) Total Nos. of Dag – 8

| | (4) Detail of Owner of property | (5) Rights | (6) Opinion |
|---------------|---------------------------------|------------|-------------|
| Name | Nirmal Kumar Singha | Raiyat | |
| Father's Name | Ardhendu | | |
| Address | Self | | |

(7) Right of the Tenant

| Dag No. | Classification of Land | Opinion | Total land of area (Acre) | Right of tenant within the plot | Right of tenant within the land |
|---------|------------------------|------------------|---------------------------|---------------------------------|---------------------------------|
| 816 | | Ghar-1 | | | |
| 817 | Tara | Kh. No.267, 7 | 11.00 | 0.0446 | 0.49 |

Total number of Dag – Eight only.

Certified to be true copy u/s 76 of Indian Evidence Act, 1872 (Act 1 of 1872)
Fees Received : Application Fee : Rs.10, Authentication Fee : Rs.10X 2, Total
Fee : Rs. 30, Copy No. 21736

Page 2 of 2

17/12/2020 10.41 A.M.

Digitally signed by SUKALYAN MANNA
Date : 2020.12.17, 10: 40: 24 IST

ANNEXURE -B'

- 21 -



Govt. of West Bengal Forest Department GRIPS eChallan



192023240055961028

GRN Details

| | | | |
|-------------------|---------------------|---------------------|---------------------------------------|
| GRN: | 192023240055961028 | Payment Mode: | SBI Epay |
| GRN Date: | 16/05/2023 17:22:43 | Bank/Gateway: | SBIEpay Payment Gateway |
| BRN : | 7194541098832 | BRN Date: | 16/05/2023 17:23:12 |
| Gateway Ref ID: | IGAPPCPQQ5 | Method: | State Bank of India NB |
| GRIPS Payment ID: | 160520232005596101 | Payment Init. Date: | 16/05/2023 17:22:43 |
| Payment Status: | Successful | Payment Ref. No: | APPLICATION FEES [Registration No] |

Depositor Details

| | |
|---------------------------|------------------------------------------------------------------------------|
| Depositor's Name: | TARUN KUMAR SINGHA |
| Address: | VILL-KAPISTA P.O-KAPISTA P.S-GANGAJALGHATI DIST-BANKURA, West Bengal, 722133 |
| Mobile: | 8001775429 |
| Contact No: | 9732089664 |
| Depositor Status: | Government Office |
| R.E.F. No: | APPLICATION FEES |
| Circle: | 05 : Central Circle |
| DDO/DFO: | Bankura(North) Division |
| Range: | Gangajalghati |
| Period From (dd/mm/yyyy): | 16/05/2023 |
| Period To (dd/mm/yyyy): | 31/05/2023 |
| Remarks: | MOUJA KORO JL 105 DAG 815 |

Payment Details

| Sl. No. | Payment Ref No | Head of A/C Description | Head of A/C | Amount (₹) |
|--------------|------------------|----------------------------------------------|--------------------|------------|
| 1 | APPLICATION FEES | Other Receipts-Other Receipts-Other Receipts | 0406-01-800-021-27 | 25 |
| Total | | | | 25 |

IN WORDS: TWENTY FIVE ONLY.



FORM - I (A)

**Application for Felling / Disposing of Tree in
Non Forest Areas in respect of a Person
(Other than A Developer)
[See Rule 4(2)(a)]**

- 1) NAME OF THE APPLICANT : (In capitals)
- 2) FULL POSTAL ADDRESS :

3) LAND DETAILS :

শ্রী-তরুন কুমার সিংহ মিত্র অফিসিয়ালি

- a) Block / Panchayet/ Municipality / Corporation গ্রাম-কালিয়া, (পা: কালিয়া
- b) Mouza / Ward - বৈষ্ণব কলো-বাঁকুড়া
- c) J.L.No / Part No / Plot No - ৩৫.৩৫-১০৫
- d) Area of the land দাম - ৬২৫
- e) Plan / Map of the land
- f) Total No of Trees present in the land (species & number)

4) DETAILS OF TREES TO BE FELLED / DISPOSED OFF :

| Tree no | Plot No. | Species | DBH(Cm) | Approx height:(Mtr) | Natural or planted. | Approx age. | Physical condition |
|---------|----------|---------|---------|---------------------|---------------------|-------------|--------------------|
| ৭৬৩ | ৬২৫ | শিমুলি | ১০-৭০cm | ১৫ মিটার | planted | ৫ year. | good |
| ২৬০ | | আঁচলান | ৩১-৪৫cm | h | h | h | h |
| | | | | h | | | |

- 5) PURPOSE OF FELLING : (To be authenticated by supporting documents in original)
- 6) PARTICULARS OF PREVIOUS FELLING OF TREES (On the same plot of land, if any)

| Plot No. | Date | Species | Number of Trees | Reference of permission from the Competent Authority |
|----------|------|---------|-----------------|------------------------------------------------------|
| | | | | |
| | | | | |



7) [Only for application seeking emergency permission]

I, hereby declare that the aforesaid trees constitute immediate danger in view of _____ (Give reasons) and permission for their immediate felling is solicited in terms of the third proviso to sub-section 5(1) and rule 4(4) (Photographic evidences to be submitted)

8) I, hereby certify that the felling of trees for which permission is sought, shall not change the nature or character of the land or the mode of use of the land

OR

A copy of the conversion certificate obtained from the Collector U/S 4A or 4C of the West Bengal Land Reforms Act 1955 is attached.

9) [Only in case of Tea Gardens]

I, hereby declare that the sale proceeds from the felling of trees in question will be utilized strictly for the purpose of welfare of the labourers of the tea garden on the basis of the specific scheme framed under the provisions of the Plantations Labour Act, 1951 (A Copy enclosed)

10) I, hereby undertake, to plant _____ trees (A minimum of two trees against each tree to be felled) at the same plot / at _____ P.S _____ Dist _____ and maintain the same for a period of 5 (five) years.

I, am willing to deposit the security money as prescribed under Rule 5(3).

OR

I, hereby undertake, to deposit the required sum of money as prescribed under Rule 6(3) in lieu of plantation to the Competent Authority.

OR

I, may kindly be exempted from the obligation of planting trees /permitted to plant lesser no of trees/permitted to plant trees on a different plot on the following grounds :

- i)
- ii)
- iii)

11) I, am enclosing an amount of Rs _____ as application fee by Cash/Draft No. _____ at Bank _____ dated _____

Place :

Date :

Boo / 6 - 6-6-6

[Handwritten Signature]

Signature of the Applicant

enquire the trees in the field and verified all related documents of the applicant and current land records and report to the undersigned.

[Handwritten Signature]
12/5/23



WBTPA

Forest Range Officer 12
Gangajalghati Range

FORM I (C)

Certificate in connection with felling/Disposing of trees(s) in Non-forest areas by Panchayat/Municipality/Municipal Corporation/ Others [See Rule 4(3)(e)]

This is to certify that Shri/Smt./Ms./Organisation/ Tran Kumar Sinha of Village/Road/Street/Ward No. _____ Kapista of Village/Road/Street/Ward No. _____ District Bankura Pin 722133 has applied to me

to dispose of 993 Nos. of tree(s) from his/her/their own/leased 815 No. 105 Mouza/Ward No. Kora Panchayet Panchayat/Block/Municipality/Municipal Corporation _____ District Bankura

The above application is recommended *
The above application is not recommended for the following reasons *:-

Signature [Signature]
Pradhan
Gobindadham Gram Panchayet
Name in Full Sanjib Singha
Designation _____



Place
Date

* Please strike out whichever is not applicable
** The certificate may be issued by Pradhan/Chairman/Municipal Commissioner of concerned Gram Panchayat/Municipality/Municipal Corporation, or by the concerned authority of Municipal Townships etc. respectively

TYPE COPY
24(A)

Form I (C)

****Certificate in connection with Felling / Disposing of trees(s) in Non-forest areas by
Panchayat / Municipality / Municipal corporation / Others**
[See Rules 4 (3) (e)]

- (1) This is to certify that Shri/ Smt./ Ms./ Orgainsation Tarun Kumar Sinha
Vill – Kapista, P.O.- Kapista of Village/Road/Street/Word No.
Police Station District Bankura Pin722133 has applied to the competent authority to fell/dispose of 993 Nos. of
tree(s) from his /her / their own /leased land bearing plot No.815, J L. No. 105 Mouza/Ward No.Kora Police
Station Kora Panchayet / Block /Municipality / Municipal Corporation / Others.....District Bankura.
- (2) The above application is recommended *.
- (3) The above application is not recommended for the following reasons * .

Signature – Sd/- Illegible

Name in Full Sanjib Singha

Designation

Seal:

Place :

Date :

Please strike out which ever is not applicable.

..The Certificate may be issued by the Pradhan, Chairman, Municipal commissioner of concerned Gram Panchayet,
Municipality, Municipal corporation or by the concerned authority of notified area authority, Industrial
Township etc. respectively.

FORM - II

Inquiry Report/Inquiry for Certificate of Clearance for felling of trees in Non Forest Areas [See Rules 4(3)(f) & 7(4)]

DATE OF RECEIPT OF THE APPLICATION IN FORM I(A)/FORM I(B):

ENQUIRY CONDUCTED ON 18.05.23

ENQUIRY CONDUCTED AT KORO

ENQUIRY CONDUCTED IN PRESENCE OF:

| NAME | IDENTITY | SIGNATURE WITH DATE |
|--------------------|------------------------|-----------------------------|
| Tarun Kumar Singha | Applicant | <i>[Signature]</i> 18.05.23 |
| Bhraman Roy | Local prominent person | <i>[Signature]</i> |

FINDINGS: (General)

- a) Land Verification **Yes**
- b) Tree Verification (Annexure Enclosed) **Yes**
- c) Verification of ownership **yes**
- d) Verification of Purpose of Felling **yes. (Crisis of money)**
- e) Comments on Ecological/Historical Significance of the Trees (If any) **NO**
- f) Whether nature of land may change due to proposed felling **NO**

- a) Comments on Plantation Plan
- b) Whether the said project can be carried out by felling lesser no of trees.
- c) Comments of Inquiry Officer on the contents of Form --I(C).
- 7) Recommendation:
 - (i) Recommended / not recommended with specific reasons
 - (ii) A list of trees recommended for felling is enclosed.

PLACE: KORO
DATE: 18.05.23

SUBMITTED BY: *[Signature]*
Signature:
Name: TARUN KUMAR ROY
Designation: D.R./F.Y.
Official Seal: Forest Beat Officer Gangajalghati Beat



Digitally signed by Tarun Kumar Singha
DN: cn=Tarun Kumar Singha, o=...

TYPE COPY
25A

Form II

Inquiry Report / Inquiry For Certificate of Clearance For Felling of Trees in Non-Forest Areas
[See Rules 4(3) (f) and 7 (4)]

- (1) Date of Receipt of the Application in Form I (A) / Form I (B)
(2) Enquiry conducted on : 18.05.23
(3) Enquiry conducted at : KORO
(4) Enquiry conducted in presence of :

| Name | Identity | Signature with date |
|--------------------|------------------------|-------------------------|
| Tarun Kumar Singha | Applicant | Sd/- Tarun Kumar Singha |
| Bhramar Roy | Local prominent person | Sd/- Bhramar Roy |

- (5) Findings :

[General]

- (a) Land Verification ; Yes
(b) Tree Verification (Annexure Enclosed); Yes
(c) Verification of ownership ; Yes
(d) Verification of purpose of Felling ; Yes (Crisis of money)
(e) Comments on ecological / Historical Significance of the trees (if any) ; No
(f) Whether nature of land may change due to proposed felling. No

[Developmental Agency]

- (a) comments on Plantation plan.
(b) Whether the said project can be carried out by felling lesser no of trees.

- (6) Comments of Inquiry Officer on the contents of Form I (C);

- (7) Recommendation :

- (i) Recommended / not recommended with specific reasons;
(ii) A list of trees recommended for felling is enclosed.

PLACE : Koro

DATE : 18.05.23

SUBMITTED BY

Signature : Sd/- Illegible

Name Tarun Kumar Roy

Designation : DR/Fr.....

Official Seal : Forest Beat Officer Gangajalghati Beat

ANNEXURE OF FORM II
List of Trees recommended for felling

Name of the Applicant: TARUN KUMAR. Bagha.
Application No. _____ Date: _____

| No. of tree | Location (Plot No.) | Species | DBH (in cm.) | Condition of the Tree |
|-------------|---------------------|------------|--------------|-----------------------|
| 27 nos | MDU29 - K080 | Akashmoni | (31-40) | Good |
| 30 nos | JIND - 105 | AD | (41-50) | AD |
| 85 nos | Plot - 815 | AD | (51-60) | AD |
| 42 nos | | AD | (61-70) | AD |
| 35 nos | | AD | (71-80) | AD |
| 30 nos | | Eucalyptus | (41-50) | AD |
| 182 nos | | AD | (51-60) | AD |
| 245 nos | | AD | (61-70) | AD |
| 90 nos | | AD | (71-80) | AD |
| 205 nos | | AD | (81-90) | AD |

ABSTRACT

| | Species |
|----|-------------------|
| A. | <u>Akashmoni</u> |
| B. | <u>Eucalyptus</u> |
| C. | |
| D. | |
| E. | |

| | |
|--------------------|---------------------------------|
| Total No. of Trees | <u>219 nos</u> |
| | <u>752 nos</u> |
| Grand Total | <u>971 nos (Nine Seven One)</u> |

Place: K080
Date: 18.05.23



(Signature of the Competent Authority)
Name: TARUN KUMAR ROY
Designation: DR/FR
Official Seal: Forest Beat Officer
Gangajalghati Beat

Now, therefore, in accordance with the sub-section (1) of section 5 of the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006, the undersigned [permits the applicant to undertake the felling of the trees as included in the Annexure.

The undersigned also permits the applicant (not a developer) under the first proviso to section 8 of the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 to plant only _____ number of trees instead of the number prescribed under rule 6(1) of the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Rules, 2006 OR permits the applicant to plant _____ number of trees over different plot(s) of land (as indicated in condition No. 3 below) because (give reasons)-----

_____, which is in conformity with sub-rule (2) of rule 6 of the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Rules, 2007.

The permission as given above is subject to the following conditions :

This Permit is non-transferable and valid only up to _____

1. The applicant (if a developer) shall take up plantation of trees in accordance with the approved plantation plan and the Certificate of Clearance within _____ months (s) from the date of sanction of the building / construction plan by the sanctioning authority
2. The applicant (if not a developer) shall take up plantation of _____ number of trees _____ over the Plot(s) No. _____ within _____ months from the date of issue of this permit.
3. As provided in section 10 of The West Bengal (Protection and Conservation in Non-Forest Areas) Act, 2006, the applicant (if not a developer) shall start preparatory work for plantation within sixty days from the date of permit or the date of receipt of directions from the undersigned, as the case may be, and shall undertake plantation for trees in accordance with such direction.
4. The applicant should inform the undersigned in writing immediately on completion of the plantation of trees.
5. The applicant shall, within a week of carrying out felling of trees, submit a report to the undersigned indicating the total number of logs and firewood produced against each species.
6. Stumps of the felled trees should be retained for at least one month from the date of felling.
7. The felling and carriage of trees should not be carried out after the sun-set and before the sun-rise.
8. This permission is subject to the provisions of the West Bengal Forest (Establishment & Regulation of Saw Mills and Other wood Based Industries) Rules, 1982 and The West Bengal Forest Produce Transit Rules, 1959.
9. This permit should be produced for inspection on demand to the undersigned or any of the authorities specified in sections 15 and 17 of The West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

(Signature of the Competent Authority)

Name : _____

Designation : _____

Official Seal : _____

❖ Strike off if not applicable.



TYPE COPY

27A

(4) Now, therefore, in persons to the power conferred under sub-section (1) of section 5 of the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006, the undersigned permits the applicant to undertake the felling of the trees as included in the Annexure.

The undersigned also permits the applicant (not a developer) under the first proviso to section 8 of the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006, to plant only number of trees instead of the number prescribed under sub-rule (1) of rule 6 of the West Bengal Trees (Protection and Conservation in Non-Forest Areas) rules 2007. OR permits the applicant to plant number of trees over different plots(s) of land (as indicated in Condition No. 3 below) because (give reasons)..... which is in conformity with sub-rule (2) of rule 6 of the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Rules, 2007;

The permission as given above is subject to the following conditions:-

This permit is non-transferable and valid only up to

1. the applicant (if a developer) shall take up plantation of trees in accordance with the approved plantation plan and the Certificate of Clearance within month(s) from the date of sanction of the building / construction plan by the sanctioning authority;
2. The applicant (if not a developer) shall take up plantation of number of trees over the Plot(s) No. within months from the date of issue of this permit;
3. As provided in section 10 of the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006, the applicant (if not a developer) shall start preparatory work for plantation within sixty days from the date for permit or the date of receipt of directions from the undersigned, as the case may be, and shall undertake plantation for trees in accordance with such directions;
4. The applicant shall inform the undersigned in writing immediately on completion of the plantation of trees;
5. The applicant shall, within a week of carrying out felling of trees, submit a report to the undersigned indicating the total number of logs and firewood produced against each species;
6. Stamps of the felled trees shall be retained for a least one month from the date of felling;
7. The felling and carriage of trees shall not be carried out after the sun-set and before the sun-rise.
8. This permission is subject to the provisions of the West Bengal forest (Establishment and Regulation of Saw Mills and Other Wood-based Industries) Rules, 1982 and The West Bengal Forest Produce Transit Rules, 1959.
9. This permit should be produced for inspection on demand to the undersigned or any of the authorities specified in sections 15 and 17 of the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

(Signature of the Competent Authority)

Name

Designation

Official Seal :

* Strike off if not applicable.

Form for Permission for Felling / Disposing of Trees in Non Forest Areas
[See Rule 5(2)]

Permit No. _____ Dated: _____

Whereas the applicant, Shri/Smt./ Messrs _____ has
Address _____ submitted an application with the prescribed fee on _____
for permission for felling /
disposing of trees for the purpose of _____ at the following site :
(a) Location : _____
(b) Details of Plot(s) of land : _____

AND Whereas the undersigned is satisfied with regard to the legality of documents toward the
proof of ownership or lease of the land on which such tree stands ;
AND Whereas the purpose for which the trees are required to be felled is in conformity with
rule 4(1) of the West Bengal Trees (Protection & Conservation in Non Forest Areas) Rules,
2006 ;
AND Whereas an inquiry in the perceived manner has been carried out on _____ and the
undersigned has examined the inquiry report with due care ;
AND Whereas the land in question belongs to _____ Tea Garden and the applicant has
produced a specific scheme framed under the provisions of the Plantations Labour Act, 1951 for
utilizing the sale proceeds strictly for the purpose of welfare of the labourers ;
AND Whereas the applicant is a developer who has already obtained a Certificate of Clearance
No. _____ dated _____ issued by the undersigned and sanction of the
building/construction plan by the sanctioning authority viz. _____ vide his
letter No. _____ dated _____

AND Whereas it is found on inquiry that the proposed felling will not alter nature or character
of mode of use of the land.

OR

The applicant has produced the requisite permission under section 4C of the West Bengal Land
Reforms Act, 1955.
AND Whereas the applicant has deposited the prescribed security amount for plantation of
trees to the undersigned.

OR

The applicant has been exempted by the undersigned from the obligation of plantation of trees
under sub- rule (2) of rule 6 of the West Bengal Trees (Protection and Conservation in Non
Forest Areas) Rules, 2007.

OR

The applicant has expressed his inability to undertake the plantation of trees by himself and has
deposited to the undersigned the amount for the designated agency as prescribed under sub- rule
(3) of rule 6 of the West Bengal Trees (Protection and Conservation in Non Forest Areas) Rules,
2007.

OR

The applicant is a developer and not required to deposit the security amount.

- ❖ Strike off if not applicable.
- ❖ Strike off the option which is not applicable.

WBTPA



TYPE COPY
28(A)

Form III

Form for Permission for Felling / Disposing of Trees in Non-Forest Areas

[See Rule 5 (2)]

Permit No. Dated :

Whereas the applicant, Sri/Smt./Messrs.....

Address : has submitted an application with the prescribed fee on for permission for felling / disposing of trees for the purpose of at the following site :

(a) Location :

(b) Details of Plot(s) of Land :

(c) **AND Whereas the undersigned** is satisfied with regard to the legality of documents towards the proof of ownership or lease of the **land on which such tree stands;**

AND Whereas the purpose for which the trees are required to be felled is in conformity with rule 4 (1) of the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Rules, 2006 :

AND Whereas an inquiry in the prescribed manner has been carried out on and the undersigned has examined the inquiry report with due care;

AND Whereas the land in question belongs to the Tea Garden **and the applicant** has produced a specific scheme framed under the provisions of the Plantations Labour Act, 1951 for utilizing the sale proceeds strictly for the purpose of welfare of the labourers;

AND Whereas the applicant is a developer who has already obtained a Certificate of Clearance No..... dated,..... issued by the undersigned and sanction of **the building / construction plan** by the sanctioning authority, viz.....vide his **letter No..... Dated**

AND Whereas it is found on inquiry that the proposed felling will not alter nature or character or mode of use of the land.

OR

The applicant has produced the require permission under section 4C of the West Bengal Land Reforms Act, 1955. **AND** whereas the applicant has deposited the prescribed security amount for plantation of trees to the undersigned;

OR

The applicant has been exempted by the undersigned from the obligation of plantation of trees under sub-rule (2) of rule 6 of the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Rules. 2006 ;

OR

The applicant has expressed his inability to undertake the plantation to trees by himself and has deposited to the undersigned the amount for the designated agency as prescribed under sub-rule (3) of rule 6 of the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Rules, 2007.

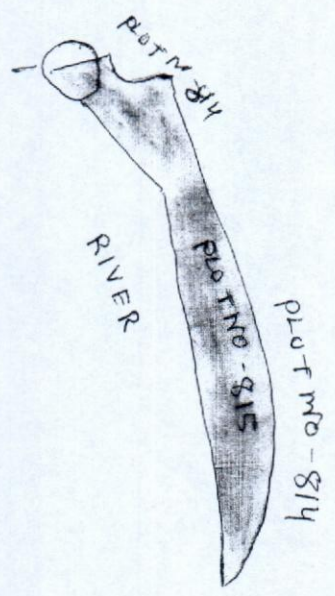
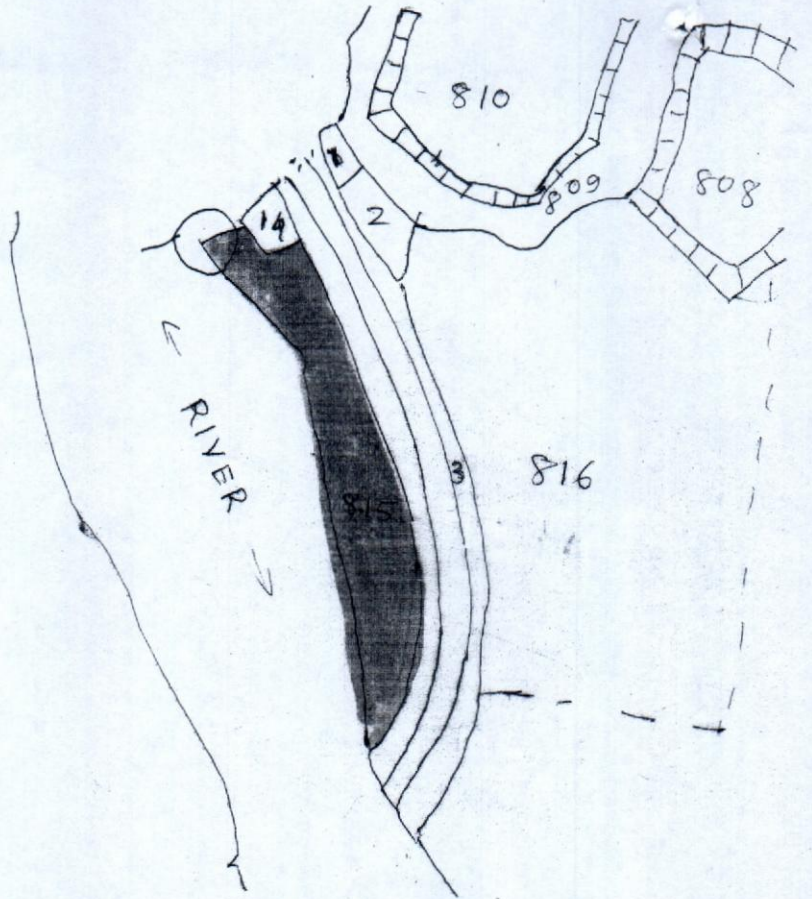
OR

The applicant is a developer and not required to deposit the security amount.

* Strike off if not applicable.

* Strike off the option which is not applicable.

- KONRA
- ANGA JAL GHATI
- BANKURA
- NO - 105
PLOT NO - 815
PLOT IS -



DRAWN BY
Birendra
6.2.23

SURVEY
Birendra
Deputy Surveyor
GR...



[Handwritten signature]

S.I.No. 4588 Vo. No. 31 Dated 03 MAY 2023

भारतीय गैर न्यायिक

दस
रुपये
रु.10



TEN
RUPEES

Rs.10

INDIA NON JUDICIAL

पश्चिम बंगाल पश्चिम बंगाल WEST BENGAL
AFFIDAVIT

74AB 118062

BEFORE THE NOTARY
OF BANKURA DISTRICT
BANKURA COURT

We, (1) Amarendra Singha S/O Late Murahar Singha (2) Golakbala Debi wife of Late Murahar Singha (3) Samarendra Singha son of Late Murahar Singha (4) Rajendra Singha S/O Late Murahar Singha (5) Debprasad Singha S/O Samarendra Singha (6) Nirmal Kumar Singha son of Ardhendu Singha (7) Rajlakshmi Singha D/O Ardhendu Singha and (8) Anna Kali Singha D/O Ardhendu Singha and others all are resident of Vill & P.O. Kapista, P.S. Gangajalghati Dist. Bankura, do hereby solemnly affirm and declare on oath as follows:-



1. That we the undersigned and Tarun Kumar Singha son of Ardhendu Singha, resident of Vill & P.O. Kapista, P.S. Gangajalghati Dist. Bankura are the co-sharer of the below scheduled land.
2. That We are given permission in favour of Tarun Kumar Singha son of Ardhendu Singha to cut and carry out some trees i.e. 763 nos. U.C. trees, 230 nos Akashmoni trees, which are situated in the below scheduled land taking prior permission from the concerned deptt.

Contd...p/2

HAFIZUR RAHMAN
NOTARY
GOVT. OF W.B.
Regd. No.- 45/2002
BANKURA COURT
P.O. & DIST. BANKURA

03 MAY 2023



(2)

4. That we have No objection if T.P. permit issued in favour of Tarun Kumar Singha son of Ardhendu Singha to cut and carry out those trees from the below scheduled land

Scheduled of land.

P.S. Gangajalghati, Block- Gangajalghati, Dist. Bankura, Mouza-Kora, J.L.No. 105, Plot No.815

5. That we are swearing this affidavit in order to file it before the concerning authority and confirmation the above stated matter.

Verification

That the above statements are true to the best of my knowledge and belief.

Signature(s)



Amarendra Singhar
আমরেন্দ্র সিংহ
নবকুমার ডি.সি.২
Rajendra Singh
রাজেন্দ্র সিংহ
Rohit Singh
রোহিত সিংহ
বিশ্বনাথ কুমার সিংহ

HAFIZUR RAHMAN
NOTARY
GOVT. OF W.B.
Regd. No. - 45/2002
BANKURA COURT
P.O. & DIST. - BANKURA



03 MAY 2023

Known to me and signed in my presence.
Sudh Chatterjee
Advocate, Bankura

-33-

পশ্চিমবঙ্গ সরকার
সমষ্টি ভূমি ও ভূমি সংস্কার আধিকারিকের করণ
-দাগের তথ্য-



[০১০৬১০৫]

| খতিয়ান নং | শ্রেণী | অংশ | অংশ পরিমাণ(এ) | রায়তের/লেসীর বিবরণ | মন্তব্য |
|------------|--------|--------|---------------|---------------------------------------------------|---------|
| ১৪/১ | বাইদ | ০.১৫৬৩ | ০.১০ | অমরেন্দ্র সিংহ পিতা-মুরহর সাং-কাপিষ্টা | |
| ৩৫ | বাইদ | ০.২১৮৭ | ০.১৪ | গোলকবালা দেবী . স্বামী-মুরহর সিংহ সাং-নিজ | |
| ৩২০/২ | বাইদ | ০.০৩১৩ | ০.০১ | সমরেন্দ্র সিংহ পিতা-মুরহর সিংহ সাং-কাপিষ্টা | |
| ৫৬৮ | বাইদ | ০.১৫৬৩ | ০.১০ | রাজেন্দ্র সিংহ পিতা-মুরহরি সাং-নিজ | |
| ৮১৬ | বাইদ | ০.১২৫০ | ০.০৮ | দেবপ্রসাদ সিংহ পিতা-সমরেন্দ্র সাং-নিজ | |
| ১১৮৯ | বাইদ | ০.০৪৪৬ | ০.০৩ | নির্মল কুমার সিংহ পিতা-অর্কেন্দু সাং-নিজ | |
| ✓ ১১৯১ | বাইদ | ০.১৭৮৪ | ০.১১ | তরুন কুমার সিংহ পিতা-অর্কেন্দু সাং-নিজ | |
| ১১৯৩ | বাইদ | ০.০৪৪৭ | ০.০৩ | রাজলক্ষী সিংহ পিতা-অর্কেন্দু সাং-নিজ | |



Fees Received :: Application Fee:Rs. ১০.০০, Authentication Fee:Rs. ১০.০০, Total fee:Rs. ২০.০০, Copy No.:১১৩২

TYPE COPY
33 (A)
English Translation from Bengali Parcha

District Bankura
Mouza- Koro
Dag No. 815
Sabek Dag No. 815

Block-Gangalghati
J.L No. 105
Classification – Baid

(0106105)
Police Station- Gangalghati
Total Land (Acre) – 0.63

| Khatian No. | Classification | Share | Share (Acre) | Details of Raiyat/Lessee | Opinion |
|-------------|----------------|--------|--------------|-----------------------------------------------------------|---------|
| 14/1 | Baid | 0.1563 | 0.10 | Amarendra Singha Son of – Murhar Vill- Kapista | |
| 35 | Baid | 0.2187 | 0.14 | Golakbala Devi Wife of Murhar Singha Vill- Self | |
| 320/2 | Baid | 0.0313 | 0.01 | Samarendra Singha Son of Murhar Singh Vill- Kapista | |
| 568 | Baid | 0.1563 | 0.10 | Rajendra Singh Son of Murhari Vill- Self | |
| 816 | Baid | 0.1250 | 0.08 | Debaprasad Singha Son of Samarendra Vill- Self | |
| 1189 | Baid | 0.0446 | 0.03 | Nirmal Kumar Singha Son of Ardhendu Vill- Self | |
| 1191 | Baid | 0.1784 | 0.11 | Tarun Kumar Singha Son of Ardhendu Vill- Self | |
| 1193 | Baid | 0.0447 | 0.03 | Rajlaxmi Singha Daughter of Ardhendu Vill- Self | |

Fees Received : Application Fee : Rs.10,00 Authentication Fee Rs.10.00, Total Fee Rs.20.00

Copy No. 1132

-34-

পশ্চিমবঙ্গ সরকার
সমষ্টি ভূমি ও ভূমি সংস্কার আধিকারিকের করণ
-দাগের তথ্য-



কুড়া ব্লক- গঙ্গাজলঘাটা [০১০৬১০৫]
কোঁড় জে.এল.নং- ১০৫ থানা- গঙ্গাজলঘাটা
নং- ৮১৫ শ্রেণী- বাইদ জমির পরিমাণ(এ)- ০.৬৩
গাবেক দাগ নং- ৮১৫

| খতিয়ান নং | শ্রেণী | অংশ | অংশ পরিমাণ(এ) | রায়তের/লেসীর বিবরণ | মন্তব্য |
|------------|--------|--------|---------------|--------------------------------------------|---------|
| ১১৯৫ | বাইদ | ০.০৪৪৭ | ০.০৩ | আল্লাকালী সিংহ পিতা-অর্ধেন্দু সং-নিজ | |
| | | ১.০০০০ | ০.৬৩ | | |



Fees Received :: Application Fee:Rs. ১০.০০, Authentication Fee:Rs. ১০.০০, Total fee:Rs. ২০.০০, Copy No.:১১০২

Page ২ of ২

২০/০২/২০২৩ ০৫:৫৭ PM

Digitally signed by SUKALYAN MANNA
Date: 2023.02.20 18:00:15 IST

TYPE COPY
34 (A)
English Translation from Bengali Parcha

District Bankura
Mouza- Koro
Dag No. 815
Sabek Dag No. 815

Block-Gangalghati
J.L No. 105
Classification – Baid

(0106105)
Police Station- Gangalghati
Total Land (Acre) – 0.63

| Khatian No. | Classification | Share | Share (Acre) | Details of Raiyat/Lessee | Opinion |
|-------------|----------------|--------|--------------|----------------------------------------------------|---------|
| 1195 | Baid | 0.0447 | 0.03 | Annakali Singha Son of – Ardhendu Vill- Self | |
| | | 1.0000 | 0.63 | | |

Fees Received : Application Fee : Rs.10,00 Authentication Fee Rs.10.00, Total Fee Rs.20.00
Copy No. 1132

TYPE COPY
35(A)

Translation from Bengali Letter

To
The Range Officer
Gangalghati Forest Office,

Sir,

It is my respectful submission before you that I have duly appointed one Santimoy Sutradhar who is inhabitant of Bhairabpur Village will do all necessary action for felling the trees in Mouza- Koro, Plot No. 1815 which I have taken permission on behalf of me for transportation of the trees and other purposes where I have no any objection and it is my totally permission for necessary action.

Mouza- Koro

J.L No. 105

Dag No. 815

Yours faithfully,

Tarun Kumar Singha

Sd/-

-36-



ভারত সরকার
Government of India

Latin Kumar Sinha



Latin Kumar Sinha
সংস্কৃতি / DOB: 14/04/1953
পেশা / MAIL



7865 4567 4817

আমার আধার, আমার পরিচয়



স্বাধীনতা বিধান
INDIAN IDENTIFICATION AUTHORITY OF INDIA

Address:

Kapada, Bankura,
West Bengal - 722131

7865 4567 4817

Aadhaar-Aam Admi ka Adhikar



-37-

FORM-III

Form for Permission for Felling/Disposing of Trees in Non Forest Areas

(See Rule 5(2))

Permit No. 38/00/2023-24

Dated: 18.05.2023

Whereas the applicant, Tarun Kumar Singha Address Vill+P.O:Kapista, P.S: Gangajalghati, Dist:Bankura has submitted an application with the prescribed fee on Rs.25/- for permission for felling / disposing of trees for the purpose of For financial Crisis at the following site:

- (a) Location: Koro.
(b) Details of Plot(s) of land: Mouza:Koro, J.L no:105, Plot No:815.

AND Whereas the undersigned is satisfied with regard to the legality of documents toward the proof of ownership or lease of the land on which such tree stands;

AND Whereas the purpose for which the trees are required to be felled is in conformity with rule 4(1) of the West Bengal Trees (Protection & Conservation in Non Forest Areas) Rules, 2006;

AND Whereas an inquiry in the perceived manner has been carried out on..... and the undersigned has been examined the inquiry report with due care;

AND Whereas the land in question belongs to..... Tea Garden and the applicant has produce a specific scheme framed under the provisions of the Plantations Labour Act,1951 for utilizing the sale proceeds strictly for the purpose of welfare of the labourera;

AND Whereas the applicant is a developer who has already obtained a Certificate of Clearance No. dated issued by the undersigned and sanction of the building/construction plan by the sanctioning authority viz. Vide his letter No..... dated.....

AND Whereas it is found on inquiry that the proposed felling will not alter nature or character of mode of use of the land.

OR

The applicant has produced the requisite permission under section 4C of the West Bengal Land Reforms Act,1955.

AND Whereas the applicant has deposited the prescribed security amount for plantation of trees under sub-rule (2) of rule 6 of the West Bengal Trees (Protection and Conservation in Non Forest Areas) Rules,2007.

OR

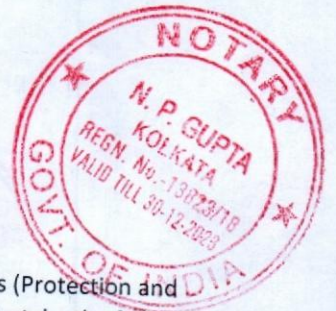
The applicant has expressed his inability to undertake the plantation of trees by himself and has deposited to the undersigned the amount for the designated agency as prescribed under sub-rule (3) of rule 6 of the West Bengal Trees (Protection and Conservation in Non Forest Areas) Rules,2007.

OR

The applicant is a developer and not required to deposit the security amount.

- 1.Strike off if not applicable.
2. Strike off the option which is not applicable.

Now , therefore, in accordance with the sub-section (1) of section 5 of the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act,2006, the undersigned permits the application to undertake the felling of the tees as included in the Annexure.



-38-

Permit No. 35/00/2023-24

Dated: 18.05.20

The undersigned also permits the application (not a developer) under the first proviso to section 8 of the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Rules, 2006 OR permits the application to plant Number of trees over different plot(s) of land (as indicated in condition No. 3 bellow) because (give reasons).....

, which is in conformity with sub-rule(2) of rule 6 of the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Rules, 2007.

The permission as given above is subject to the following conditions:

The Permit is non-transferable and valid only up to **45 Days (Forty five days from the date of permission given.)**

1. The applicant (if a developer) shall take up plantation of trees in accordance with the approved plantation plan and the Certificate of Clearance within Months(s) from the date of sanction of the building/construction plan by the sanctioning authority .
2. The applicant (if not a developer) shall take up plantation of **1942** Number of trees over the Plot(s) No..... within months from the date of issue of this permit.
3. As provided in section 10 of The West Bengal (Protection and Conservation in Non-Forest Areas) Act, 2006, the applicant (if not a developer) shall start preparatory work for plantation within sixty days from the date of permit or the date of receipt of directions from the undersigned, as the case may be , and shall undertake plantation for trees in accordance with such direction.
4. The applicant should inform the undersigned in writing immediately on completion of the plantation of trees.
5. The applicant shall , within a week of carrying out felling of trees, submit a report to the undersigned indicating the total number of logs and firewood produced against each species.
6. Stumps of the felled trees should be retained for at least one month from the date of felling.
7. Tree felling and carriage of trees should be carried out after the sun-set and before the sun-rise.
8. This permission is subject to the provisions of the West Bengal Forest (Establishment & Regulation of Saw Mills and Other Wood Based Industries) Rules, 1982 and the West Bengal Forest Produce Transit Rules, 1959.
9. This permit should be produced for inspection on demand to the undersigned or any of the authorities specified in sections 15 and 17 of The West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

(Signature of the Competent Authority)

Name: PRADIP KR. GHOSH.

Designation: FR.

Official Seal: **Forest Range Officer**
Gangajalghati Range

- Strike off if not applicable.



-39-

ANNEXURE TO FORM-III

Permit No- 38/00/2023-24

Date- 18.05.2023

| No of tree | Location(Plot No.) | Species | DBH(in cm) | Condition of the tree |
|------------|--------------------|------------|------------|-----------------------|
| 27 | Mouza-Koro | Akashmoni | 31-40 | Standing |
| 30 | J.L no-105 | Akashmoni | 41-50 | Standing |
| 85 | Plot no-815 | Akashmoni | 51-60 | Standing |
| 42 | | Akashmoni | 61-70 | Standing |
| 35 | | Akashmoni | 71-80 | Standing |
| 30 | | Eucalyptus | 41-50 | Standing |
| 182 | | Eucalyptus | 51-60 | Standing |
| 245 | | Eucalyptus | 61-70 | Standing |
| 90 | | Eucalyptus | 71-80 | Standing |
| 205 | | Eucalyptus | 81-90 | Standing |


ABSTRACT

| Species | Total No. of Trees |
|--------------------|--------------------|
| A. Akashmoni | 219 Nos |
| B. Eucalyptus | 752 Nos |
| Grand Total | 971 Nos |

(Nine hundred seventy one only.)

Place: AMARKANAN

Date: 18/05/23


(Signature of the Competent Authority)

Name: PRADIP KR. GHOSH

Designation: FR.

Official Seal: Forest Range Officer
Gangajalghati Range

Bo/G-aher
Pass the Prochus
and report to the
undersigned.

Forest Range Officer
Gangajalghati Range



To
 The officer in charge
 Gangajal Ghati Police Station
 Bankura.

sub -Prayer for lodge an F.I.R

sir,

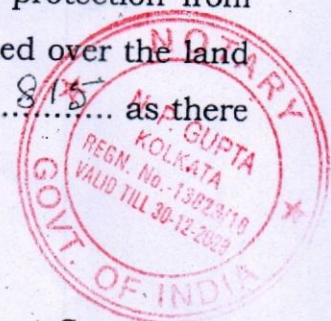
For your kind information I would like to say that i am a retired senior citizen person.I am a resident of Vill & P.O- Kapista, P.S- Gangajal Ghati, Dist.-Bankura-722133, W.B. would like to inform you that -

There is a dispute over the land of my ancestral property. Some cases are pending before different forum, albeit of this my brother Tarun Kumar Singha, Anil Kumar Singha both are son's Ardhendu Shekhar Singha and his son Purnendu Singha who are demonstrating thump to the legal system and also destroying different trees which is necessary for protection from global warming. They cutting trees everyday which is situated over the land of Mouza Konra J.L No.105, P.S. - Gangajal Ghati, Plot No. 815 as there is pending of civil suit with Court Order.



Recd
 on 19/6/23

Done
 19/6/23



It is my humble request before your Good Office, that different Government agencies are trying to implement international convention in relation with Global Warming. In such situation the accused persons is trying to destroy the trees. In the land where this tree cutting activities is going on it is illegal in nature and also a serious threat on environment. Over the land where such type of illegal activities is going on it is now intending to acquire by the state for the National Highway. So the trees are now on the other sense is a

- 41 -

Government property also. But the accused persons are highly influential who did not care about legal system and has taken law in their own hand as a result they everyday breaking law and order in this area.

As a law enforcing authority I am submitting before you that your authority should treat my written complaint as F.I.R. against the accused person and take necessary action by which every illegal activity must be stop which is conducting by accused influential persons who is a retired police constable and his son is a political person. If you consider my complaint I shall be gratitude to you forever.

Yours faithfully,

Normal Kumar Singhs
9434082725

Enclosure::

- 1) Hon'ble High Court Order, Calcutta
- 2) Ld. Trial Court Order, Bankura
- 3) Land Acquisition Officer Letter
- 4) Parcha

Copy to:

- 1) District Magistrate, Bankura
- 2) S.P. Bankura.
- 3) District Forest Officer, Bankura
- 4) Sub-Divisional Officer, Bankura



Yours faithfully,

Normal Kumar Singhs
9434082725

Received
19/06/23
RECEIVED
Contain not Verified
Gangajal Ghat Range



FIRST INFORMATION REPORT

10581

42-

First information of a cognizable crime reported under section 154 Cr. P.C., at P.S.

1. Dist. BANKURA Sub-Divn. BANKURA P.S. G. GHATI Year 2023 FIR No 81/23 Date 19/06/23
(i) Act. IPC Sections 447/427/188/34
(iii) Act. Sections Other Acts & Sections
3. (a) General Diary Reference : Entry No. 938 Time 16:15 HRS
(b) Occurrence of Offence : Day EVERYDAY Date SINCE AFTER 05/03/2021
(c) Information Received Date 19-06-2023 Time 16:15 HRS
G.D. No. 938 At the Police Station:

4. Type of information : Written / Oral TYPED
5. Place of Occurrence : (a) Direction and Distances from P.S. APPROX 05 K.M FROM PS-SOUTH
(b) Address AT-KORA MOUZA, P.S.-G. GHATI, DIST-BANKUR
JL NO 105 ANCHAL NO 09 G.P.-GOBINDADHAM
(c) In case outside Limit of this Police Station, then the name of P.S.
District

6. Complaint/Informant :
(a) Name NIRMAL KUMAR SINGHA
(b) Father's / Husband's Name ARDHENDU SINGHA
(c) Date / Year of Birth 18-02-1942
(d) Nationality INDIAN
(e) Address Vill-KAPLSTA, PS-G. GHATI, DIST-BANKURA A/P DAVID HARE ROAD, DURGAPUR-05, DIST-PASCHIM, BURDWAN

7. Details of know / Suspected / Unknown / Accused with Full particulars. (1) TARUN KUMAR SINGHA
(Attach separate sheet, if necessary) (2) ANIL KR SINGHA BOTH S/O ARDHENDU-
8. Reasons for delay in reporting by complainant/informant SHEKHAR SINGHA (3) PURNENDU SINGH
S/O TARUN KR. SINGA ALL OF VILL
KAPLSTA, AS-G. GHATI, DIST-BANKUR

9. Particulars of properties stolen / Involved : (attach separate sheet, if required)
10. Total value of Properties stolen / Involved :
11. Inquest report / U.D. : Case No., if any :
12. FIR Contents : (Attach separate sheet, if required) THE ORIGINAL WRITTEN COMPLAINT
OF THE COMPLAINANT WHICH IS TREATED
AS FIR IS ATTACH HERE WITH.
13. Action taken : Since the above report reveals commission of offence (s) u/s. 447/427/188/34 IPC



I, S.I. GOBINDA LOHAR OF G. GHATI PS DO HEREBY
registered the case and took up the investigation directed by ASI ANIMESH PAUL
will PLEASE to take up the investigation

transferred to P.S. on point of jurisdiction. FIR read over to the complaint / informant Charge
admitted to be correctly recorded and a copy given to the complaint / Informant free of cost. Inspector in Charge
Gangajalghati PS
Dist.- Bankura

Signature of the officer-in-charge, Police Station with
Name : GOBINDA LOHAR
Rank : S.I. OF POLICE
Number if any : 19-06-23

Signature / Thumb Impression is on the
of the Complainant / Informant original complainant

-43-

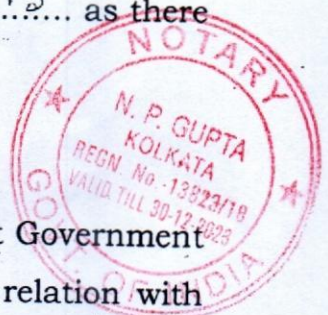
To
The officer in charge
Gangajal Ghati Police Station
Bankura.

sub -Prayer for lodge an F.I.R

sir,

For your kind information I would like to say that i am a retired senior citizen person.I am a resident of Vill & P.O- Kapista, P.S- Gangajal Ghati, Dist.-Bankura-722133, W.B. would like to inform you that -

There is a dispute over the land of my ancestral property. Some cases are pending before different forum, albeit of this my brother Tarun Kumar Singha, Anil Kumar Singha both are son's Ardhendu Shekhar Singha and his son Purnendu Singha who are demonstrating thump to the legal system and also destroying different trees which is necessary for protection from global warming. They cutting trees everyday which is situated over the land of Mouza Konra J.L No.105, P.S. - Gangajal Ghati, Plot No. 815 as there is pending of civil suit with Court Order.



It is my humble request before your Good Office, that different Government agencies are trying to implement international convention in relation with Global Warming. In such situation the accused persons is trying to destroy the trees. In the land where this tree cutting activities is going on it is illegal in nature and also a serious threat on environment. Over the land where such type of illegal activities is going on it is now intending to acquire by the state for the National Highway. So the trees are now on the other sense is a

- 44 -

Government property also. But the accused persons are highly influential who did not care about legal system and has taken law in their own hand as a result they everyday breaking law and order in this area.

As a law enforcing authority I am submitting before you that your authority should treat my written complaint as F.I.R. against the accused person and take necessary action by which every illegal activity, must be stop which is conducting by accused influential persons who is a retired police constable and his son is a political person. If you consider my complaint I shall be gratitude to you forever.

Yours faithfully,

Nirmal Kumar Singh

9434082725

Enclosure::

- 1) Hon'ble High Court Order, Calcutta
- 2) Ld. Trial Court Order, Bankura
- 3) Land Acquisition Officer Letter
- 4) Parcha

Received on 19-06-23 at
16.05 hrs and started G. Ghata
PS case no 81/23 Dtd 19/6/23
vs 447/427/188/34 H.C.

Gobinda Kolan
S/P
19/6/23

Inspector in Charge
Gangajalghati PS
Dist.- Bankura

Copy to:

- 1) District Magistrate, Bankura
- 2) S.P. Bankura.
- 3) District Forest Officer, Bankura
- 4) Sub-Divisional Officer, Bankura







Yours faithfully,

Nirmal Kumar Singh

9434082725

-45-

ANNEXURE-D

| | |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------|
| <p>EW181374199IN IVR:698718137 SP BURGAPUR STEEL TOWN EAST Counter No:1,20/06/2023,12:31 To:THE SUPERINTDTE, BANKURA PIN:722101, Bankura HO From:HIRMAL KUMAR SINGHA, KAPISTA Wt:165gms Amt:41.30(Cash)Tax:6.30 <Track on www.indiapost.gov.in> <Dial 18002666868> <Wear Masks, Stay Safe></p> |  |
| <p>EW181376070IN IVR:698718137 SP BURGAPUR STEEL TOWN EAST Counter No:1,20/06/2023,12:31 To:THE SUB DIVIS, BANKURA PIN:722101, Bankura HO From:HIRMAL KUMAR SINGHA, KAPISTA Wt:165gms Amt:41.30(Cash)Tax:6.30 <Track on www.indiapost.gov.in> <Dial 18002666868> <Wear Masks, Stay Safe></p> |  |
| <p>EW181376683IN IVR:698718137 SP BURGAPUR STEEL TOWN EAST Counter No:1,20/06/2023,12:31 To:THE DISTRICT MAGISTRATE, BANKURA PIN:722101, Bankura HO From:HIRMAL KUMAR SINGHA, KAPISTA Wt:160gms Amt:41.30(Cash)Tax:6.30 <Track on www.indiapost.gov.in> <Dial 18002666868> <Wear Masks, Stay Safe></p> |  |
| <p>EW181376208IN IVR:6987181376208 SP BURGAPUR STEEL TOWN EAST Counter No:1,20/06/2023,12:31 To:THE DISTRICT, BANKURA PIN:722101, Bankura HO From:HIRMAL KUMAR SINGHA, KAPISTA Wt:160gms Amt:41.30(Cash)Tax:6.30 <Track on www.indiapost.gov.in> <Dial 18002666868> <Wear Masks, Stay Safe></p> |  |

NOTARY
N. P. GUPTA
KOLKATA
REGN. No.-15822/18
VALID TILL 30-12-2023
GOVT. OF INDIA

- 4B -

To
The officer in charge
Gangajal Ghati Police Station
Bankura.

sub -Prayer for lodge an F.I.R

sir,

For your kind information I would like to say that i am a retired senior citizen person.I am a resident of Vill & P.O- Kapista, P.S- Gangajal Ghati, Dist.-Bankura-722133, W.B. would like to inform you that -

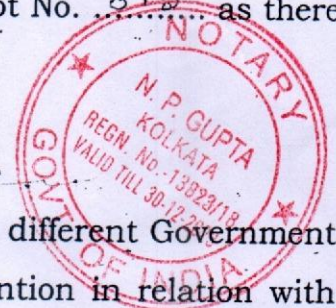
There is a dispute over the land of my ancestral property. Some cases are pending before different forum, albeit of this my brother Tarun Kumar Singha, Anil Kumar Singha both are son's Ardhendu Shekhar Singha and his son Purnendu Singha who are demonstrating thump to the legal system and also destroying different trees which is necessary for protection from global warming. They cutting trees everyday which is situated over the land of Mouza Konra J.L No.105, P.S. - Gangajal Ghati, Plot No. 815 as there is pending of civil suit with Court Order.

It is my humble request before your Good Office, that different Government agencies are trying to implement international convention in relation with Global Warming. In such situation the accused persons is trying to destroy the trees. In the land where this tree cutting activities is going on it is illegal in nature and also a serious threat on environment. Over the land where such type of illegal activities is going on it is now intending to acquire by the state for the National Highway. So the trees are now on the other sense is a



Recd
on 19/6/23

Sam
19/6/23



-47-

Government property also. But the accused persons are highly influential who did not care about legal system and has taken law in their own hand as a result they everyday breaking law and order in this area.

As a law enforcing authority I am submitting before you that your authority should treat my written complaint as F.I.R. against the accused person and take necessary action by which every illegal activity must be stop which is conducting by accused influential persons who is a retired police constable and his son is a political person. If you consider my complaint I shall be gratitude to you forever.

Yours faithfully,

Normal Kumar Singhs
9434082725

Enclosure::

- 1) Hon'ble High Court Order, Calcutta
- 2) Ld. Trial Court Order, Bankura
- 3) Land Acquisition Officer Letter
- 4) Parcha

Copy to:

- 1) District Magistrate, Bankura
- 2) S.P. Bankura.
- 3) District Forest Officer, Bankura
- 4) Sub-Divisional Officer, Bankura



Yours faithfully,

Normal Kumar Singhs
9434082725

Received

RECEIVED
Contain not Verified
Gandajal Ghati Range

05.03.2021.
Item No. 98

**F.M.A.T. 100 of 2021
With
C.A.N. 1 of 2021**

**Nirmal Kumar Singha
Vs.
Anil Kumar Singha and others.**

**Mr. Soumyajit Mukherjee.
... for the appellant.**

The affidavit of service filed in Court today is kept with the record. Despite service, there is no appearance on behalf of the respondents.

The instant appeal arises from order no. 2 dated 28th January 2021 passed by the learned Civil Judge (Senior Division), Bankura in Title Suit No. 16 of 2021 whereby and whereunder the prayer for *ex parte* ad interim order of injunction was refused.

Admittedly, the plaintiff/appellant filed a suit for partition and separation of shares of the joint property and claimed that he has undivided 1/7th share. It is further stated that the parties are residing at their respective houses constructed on the joint property and the defendants/respondents taking advantage of the inability of the plaintiff/appellant being the octogenarian are contemplating to make a construction on the vacant land abutting the respective houses.

It is submitted by the learned Advocate appearing on behalf of the plaintiff/appellant that the property is situated on the main road and all the co-sharers are enjoying the access to their respective possession therefrom and if the best portion of the property is constructed, it would have the undue

hardship on the plaintiff/appellant at the time of final decree. However, it is submitted before us that the defendants/respondents are forcibly contemplating to make construction without obtaining any permission from the authorities.

Naturally, the aforesaid submission is advanced for the simple reason that the plaintiff/appellant having one of the co-sharers has never approached for making application before the authority for any construction on the vacant portion of the suit property. Nobody should be allowed to take the law in his own hand. If the law permits it to be done in particular way/manner, it has to be done in such manner. If the permission has not been granted, as alleged by the plaintiff/appellant, the defendants/respondents cannot be permitted to raise construction, which contravenes the provisions of law.

We, thus, find that it was a fit case for passing an *ex parte* ad interim order of injunction by the trial court. Accordingly, the defendants/respondents are restrained from making construction at the suit property without any valid permission from the authority for a period of eight weeks from date or until further order/orders of this Court, whichever is earlier.

The plaintiff/appellant is directed to file requisites for effecting service of an application under Order XXXIX Rule 1 and 2 of the Code of Civil Procedure filed before the trial court by 8th March 2021. The trial court is directed to effect service immediately upon the defendants/respondents.

It is, however, made clear that the trial court shall dispose of the injunction application after affording an opportunity of hearing to the defendants/respondents, if they appeared and filed

the written objection, without being swayed by the fact that we have passed the *ex parte* ad interim order of injunction, as the consideration for passing the *ex parte* ad interim order of injunction is different than the consideration at the time of disposing of the application for temporary injunction.

With these observations, the appeal is disposed of.

In view of the disposal of the appeal itself, the connected application being CAN 1 of 2021 has become infructuous and the same is also disposed of.

There shall, however, be no order as to costs.

ab

(Harish Tandon, J.)

(Kausik Chanda, J.)

- 81 -

Title Suit no.-16/2021

Reg. No.-16/2021

Order no. 18

Dated 08.02.2022

Today is fixed for show cause by the defendants and extension of status quo order.

Plaintiff files hazira.

Plaintiff also file a petition supported by an affidavit praying for extension of status quo order on the ground stated therein.

Prayer is considered and allowed.

Defendant files show cause petition on the ground stated therein.

Show cause is found is correct, sufficient and accepted.

Defendant also files ^{an} another petition praying for time ~~for file~~ ^{for file} written objection.

Prayer for time is considered and allowed.


Regular P.O is transferred.

Hence, the case is adjourned.

Fix **20.04.2022** for hearing injunction petition and W/O if any in the meantime.


Let the status quo order be extended till next date.

D & C by me


Civil Judge (Sr.Divn.),Bankura.

In-Charge

Civil Judge (Sr. Divn.)
Bankura


C.J. (Sr.Divn.), Bankura.

In-Charge
Civil Judge (Sr. Divn.)
Bankura

- 22 -

IN THE COURT OF THE CIVIL JUDGE (Sr.Div.) BANKURA.(I/C)

Title Suit no.-16/2021

Reg. No.-16/2021

Order no. 19

Dated 20.04.2022

Today is fixed for hearing injunction petition, W/O and extension of status quo order.

Plaintiff files hazira.

Plaintiff also file a petition supported by an affidavit praying for extension of status quo order on the ground stated therein.

Prayer is considered and allowed.

Defendant also files an another petition praying for time for filing written objection on the ground stated therein.

Prayer for time is considered and allowed.

Regular P.O is transferred.

Hence, the case is adjourned.

Fix 28.07.2022 for hearing injunction petition, W/O if any in the meantime.

Let the status quo order be extended till next date.

D & C by me

Civil Judge (Sr.Divn.),Bankura.

In-Charge

Civil Judge (Sr. Divn.),
Bankura

C.J. (Sr.Divn.), Bankura.

In-Charge

Civil Judge (Sr. Divn.)
Bankura

IN THE COURT OF THE CIVIL JUDGE (Sr.Div.) BANKURA.

Title Suit no.-16/2021

Reg. No.-16/2021

Order no. 20

Dated 28.07.2022

Today is fixed for hearing injunction petition, W/O and extension of status quo order.

Plaintiff files hazira.

Plaintiff also file a petition supported by an affidavit praying for extension of status quo order on the ground stated therein.

Prayer is considered and allowed.

Defendant also files a petition praying for time for filing written objection on the ground stated therein.

Prayer for time is considered and allowed.

Fix 28.09.2022 for hearing injunction petition, W/O.

Let the status quo order be extended till next date.

D & C by me

Civil Judge (Sr.Divn.),Bankura.

C.J. (Sr.Divn.), Bankura.

-53-

~~ANNEXURE P~~

Notice Under Section 3G, 3H(2) of the Act - 48 of 1956

Name of the Project : CONSTRUCTION OF BRIDGE OVER SHALI REVER

L.A Case No : 02 of 16-17

To,

Name: NIRMAL KUMAR SINGHA

S/O-W/O: ARJUNDHENDU

Address: KONRA

Verified
MD
19.07.22

Notice is hereby given that in the above L.A Case in which you have been treated as a person interested , an award was made by me on 30/06/2022 under section 3H (2) of NH Act'1956. The sum payable to you is Rs. 302480.81/- as per schedule given below.

If you are willing to accept payment , you should appear before me personally or by a dully authorized agent on 15/07/22 at 12:00 noon at Gobindadham G.P. Office. Interest will not be Payable in case of failure to appear.

Process No.590(386)/LA

Date: 30/06/22

Place : Bankura

Date:

Competent Authority of Land Acquisition
and ADM (LA), Bankura.

Schedule

Mouza : KONRA

J.L : 105

P.S : G.GHATI

| Awar d SI No | Plot No | Acq. Area in Acre | Share | Rate Per Acre | Land Value in Rs | Multipl ying Land Value in Rs | Struct Value in Rs | Trees value in Rs | Solatiu m in Rs | Addl. Cost in Rs | Total in Rs | |
|--------------------|---------|-------------------|-------|---------------|------------------|-------------------------------|--------------------|-------------------|-----------------|------------------|-------------|-----------------|
| 410 | 809 ✓ | 0.005 | 1430 | 6898223 | 4932.23 | 5425.45 | 0.0 | 0.0 | 5425.45 | 3304.73 | 14155.64 | |
| 422 | 811 ✓ | 0.02 | 313 | 3780000 | 2366.28 | 2602.91 | 0.0 | 0.0 | 2602.91 | 1585.47 | 6791.29 | |
| 429 | 812 ✓ | 0.02 | 446 | 3780000 | 3371.76 | 3708.94 | 0.0 | 0.0 | 3708.94 | 2259.17 | 9677.04 | |
| 447 | 814 ✓ | 0.04 | 312 | 3780000 | 4717.44 | 5189.18 | 0.0 | 0.0 | 5189.18 | 3160.81 | 13539.11 | |
| 450 | 815 ✓ | 0.53 | 446 | 3780000 | 89351.6 | 98286.8 | 0.0 | 938 | 99224.8 | 59868.0 | 258317.1 | |
| Grand Total | | | | | | | | | | 5 | 6 | 302480.8 |

N.B.- You are requested to bring with you a proper identifier, Voter identifier, Voter identity card or any Identity card bearing photo along with xerox copy, revenue stamp for payment of Rs. 5000/- and above and non judicial stamp worth Rs. 50/- in case of payment above Rs. 1 Lakh.

DISTRICT: BANKURA

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BRANCH,
KOLKATA**

O.A. No. of 2023;

In the matter of :
An application under Section 14, 18(2)(e)
of the National Green Tribunal Act, 2010
and Rule 8 of the National Green Tribunal
(Practice and Procedure) Rule, 2011;

-And-

In the matter of:
Nirmal Kumar Singha

.....Applicant

-Versus-

The State of West Bengal & Ors.

..... Respondents



ORIGINAL APPLICATION

MR. SAHEB BANERJEE

Advocate

Bar Association Room No.16

High Court, Calcutta

(M) 7044033616

SS-6 Saheb Banerjee (National Green Tribunal) - Nirmal Kumar Singha -11.7.23